CENTRAL ELECTRICITY REGULATORY COMMISSION (Legal Division)

Weekly Hearing Schedule for the month of March, 2013 (25.3.2013 to 28.3.2013)

Date, Day & Time	SI. No.	Petition No.	Petitioner	Subject in Brief
26.3.3013 Tuesday	1.	192/TDL/2012	NAPL	Application for grant of inter-State trading licence.
at 10. 3 A.M.	2.	2/MP/2013	CSPL	Application under para 5.16 of the "Guidelines for determination of tariff by bidding process for procurement of power by distribution licensees" issued by the Ministry of Power, Government of India, vide Notification No. 23/11/2004-R&R (Vol-II) dated 19.1.2005.
	3.	267/SM/2012	Suo-motu	Filing of application for determination of tariff for generation of electricity from the generating stations and inter-State transmission of electricity through the transmission systems of Sardar Sarovar Narmada Nigam Limited (SSNNL).
	4.	240/MP/2012 with I.A.No. 52/2012	LKPL	Petition under Section 79 (1) (c) read with Section 79 (1) (f) of the Electricity Act, 2003 seeking direction that the levy of transmission charges of Western Region based on revised regional energy accounts (Revised REA) for the period of March 2011 to June 2011 vide provisional bill dated 24.8.2012 raised by the Power grid Corporation of India Limited is invalid in nature and accordingly, the same be withdrawn with immediate effect.
	5.	78/2001	NTPC	Incentive/Disincentive for Gandhar GPS (657.39 MW) and Kawas GPS (656.20 MW).
26.3.3013 Tuesday at 2.30 P.M.	1.	12/MP/2013 With I.A.No. 3/2013	UDUPI	Application filed under Section 79(I) of the Electricity Act, 2003 read with the Central Electricity regulatory Commission (Conduct of business) Regulations.
	2.	160/GT/2012 With I.A. 49/2012	UDUPI	Determination of tariff of Udupi Thermal Power Station (2x 600 MW) for the period from 11.11.2010 to 31.3.2014 (Unit-I) and from 1.4.2012 to 31.3.2014 for Unit-II. I.A. filed for revision of tariff calculations as on the date of commercial operation of Unit-I (11.11.2010) and Unit-II (19.8.2012).

(T.D. PANT) Bench Officer 22.3.2013